

**GOVERNMENT OF INDIA  
MINISTRY OF YOUTH AFFAIRS AND SPORTS  
(DEPARTMENT OF SPORTS)**

**LOK SABHA**

**UNSTARRED QUESTION NO.†367  
TO BE ANSWERED ON 19.07.2022**

**Recognition of Sports**

**†367. SHRI GANESH SINGH:**

**Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:**

- (a) whether sports other than those played in the Olympics, Asian and National Games are being recognized by the Government;**
- (b) if so, whether rules prescribed in this regard are made available in the public domain on the departmental website and also informed to the States;**
- (c) whether any information about State and national competitions and results is made available on the website of sports federations and information for at least twenty years is made available in the public domain; and**
- (d) whether the Government is considering to promote rural sports like Kabaddi, Volleyball, Football, Kho-Kho etc.; and**
- (e) if so, whether there is any such scheme in Satna district of Madhya Pradesh and if so, the details thereof?**

**ANSWER**

**THE MINISTER OF YOUTH AFFAIRS & SPORTS  
{SHRI ANURAG SINGH THAKUR}**

**(a) & (b) The Ministry of Youth Affairs & Sports recognizes National Sports Federations at the national level for promotion and development of the concerned sports disciplines as per the provisions under National Sports Development Code of India, 2011**

**(Sports Code). The Sports Code is available in the public domain (on the website of this Ministry) and is accessible to the States as well.**

**Presently, such proposals are being considered only in respect of those sports disciplines which are part of the Olympic / Asian / Commonwealth Programme / Paralympics and Para Asian Games; or if there is a likelihood of inclusion of such sports disciplines in Olympics 2028, Paralympics 2028, Commonwealth Games 2026, Asian Games 2026 and Para Asian Games 2026.**

**(c) As per the extant instructions of this Ministry, NSFs are, inter-alia, required to place the details of National Championships during the current year only. However, being Public Authority under the Right to Information Act, 2005 they are obliged to provide information in accordance to the provisions of the said Act.**

**(d) & (e) One of the components of Khelo India Scheme “Promotion of rural and indigenous/tribal games” is specifically dedicated towards promotion of rural sports in the country. Under the component “Utilization and Creation of Sports Infrastructure” of the Khelo India Scheme, no sports infrastructure project has been sanctioned in Satna, Madhya Pradesh.**

**‘Sports’ being a State subject, the responsibility of development of sports infrastructure including construction of multi purpose sports stadiums and creation of world class training facilities primarily rests with the State/Union Territory Governments. Central Government supplements their efforts. However, under the “Utilization and Creation/Upgradation of Sports Infrastructure” vertical of the Khelo India Scheme, this Ministry renders financial support for creation of basic sports infrastructure such as sports complex, synthetic athletic tracks, synthetic hockey fields, synthetic turf football grounds, multipurpose halls, swimming pools etc. along with sports equipment.**

**\*\*\*\*\***